

SUPREME COURT OF INDIA

Praveen Kumar

Vs.

Suresh Chand

(A. P. Misra and N. Santosh Hedge JJ.)

16.08.2000

ORDER

The Text below is only a summarized version of the order pronounced

In this case, the appellant alleges that the application was not duly served on him and his signatures have been forged. The trial court relying on the report of handwriting expert held that application was not duly served on the appellants. The matter to be decided was regarding validity of service of application. The court allowing the appeal held that order of trial court be restored and directed tit to dispose of the case as per law.